

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GKC PROJECTS LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. GKC Projects Limited
2.	Date of Incorporation Of Corporate Debtor	05/04/2004
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U45200TG2004PLC043015
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	SY. NO. 9 (P), CII GREEN BUILDING LANE,HITEC CITY, KONDAPUR, HYDERABAD, TELANGANA, 500084 , INDIA.
6.	Insolvency commencement date in respect of Corporate Debtor	21/11/2019 (Order made available on 25/11/2019)
7.	Estimated date of closure of insolvency resolution process	18/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professionalp	Madhusudhan Rao Gonugunta & IBBI/IPA-001/IP-P00181/2017-18/10360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar,Hyderabad, Telangana,500038. Email id : madhucs1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar,Hyderabad, Telangana,500038. Email id : gkcirp@gmail.com,madhucs1@gmail.com
11.	Last date for submission of claims	09/12/2019
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link : https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s.GKC Projects Limited** on 21st November 2019 and order made available on **25th November 2019**.

The creditors of M/s.GKC Projects Limited, are hereby called upon to submit their claims with proof on or before **09th December 2019** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit **their** claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable at present. Submission of false or misleading proofs of claim shall attract penalties.

Date:27/11/2019
Place: Hyderabad

Name and Signature of Interim Resolution Professional
Sd/- Madhusudhan Rao Gonugunta

